## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

## CP No. 270/Chd/Hry/2017

Under Section 441 of the Companies Act, 2013.

In the matter of:

AAIDEA Solutions Private Limited & Ors.

....Petitioners

Vs.

Registrar of Companies, NCT of Delhi & Haryana

....Respondent.

Present:

Mr. Mohit Aggrwal and Mr. Umesh Aggarwal both Practising

Company Secretaries for petitioners.

This is a *suo motu* petition for composition of offence. The authorised representative of the petitioners *inter alia* contended that the company accepted money towards subscription from its existing shareholders for issuance of rights issue but there was a delay of more than 60 days in issuing the shares and the period of delay has been mentioned in Annexure P-3. It is further contended that punishment for contravention thereof is provided in Rule 21 of the Companies (Acceptance of Deposits) Rules, 2014.

Notice of this petition to the Registrar of Companies, NCT of Delhi and Haryana for 23.01.2018. List of such allottees with their complete addresses, who have been considered as depositors, be filed within seven days on making such compliance with the supplementary affidavit. Notices be also sent to all the allottees of shares along with copy of documents (Annexure P-3) calling upon them to file objections, if any, to the instant petition. Petitioner-company to collect notices from the Registry of the Tribunal and send the same to the Registrar of Companies, NCT of Delhi and Haryana

as well to all the allottees by Speed Post along with copy of petition and file compliance affidavit supported by postal receipt and tracking report at least three days before the date fixed.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

December 05, 2017